## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranager, Bangalore-560 038.

Dated: 3 AUG 1993

APPLICATION NO(s). 143 of 1993.

Applicant(S) v.Suresh

v/s. Respondent(s) Director, SISI, Hubli & Others.

De cond 11. 1. 1. 51. 1. 1.

Sri.V.Suresh, S/o.K.B.Valleshan, 48, Forth Main, Sixteenth Cross, Malleswarem.B'lore-55.

- 2. Br.M.S.Nagaraja,
  Advocate, No.11,
  II Floor, I Cross,
  Sujatha Complex,
  Gandhinagar, 8'lore-9.
- The Director,
   Small Industries Services Institute,
   Industrial Estate, Gokul Road, Hubli-580030.
- 4. The Director, Small Industries Service Insitute, Bangalore-44.
- 5. The Assistant Director,
  Samll Industries Service Institute,
  Branch-C-1, Industrieal Estate,
  Gulbarga.
- Secretary, Deptt. of Personnel & Training, Loknayak Bhavang Khan Market, New Delhi.
- 7. Sri.G.Shanthappa, Central Govt.Stng.Counsel, High Court Building, Bangalore-1.

SUBJECT:- Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalore Bench Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY/INTERIM ORDER passed by this Tribunal in the above said application(s) on 20-07-93.

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## BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: BANGALORE

DATED THIS THE TWENTIETH DAY OF JULY 1993

## Present:

Hon'ble Mr. Justice P.K. Shyamsundar ... Vice Chairman

Hon'ble Mr. V. Ramakrishnan ... Member [A]

## APPLICATION NO.143/93

V. Suresh, Aged 24 years, S/o K.B. Valleshan, 48, 4th Main, 16thCross, Malleswaran, Bangalore-560 055.

... Applicant

[Dr. M.S. Nayaraja ... Advocate]

٧s.

- The Director, Small Industries Services Institute, Industrial State, Gokul Road, Hubli-580-030.
- The Director,
   Small Industries Service Institute,
   Bangalore-560 044.
- The Assistant Director, Small Industries Service Institute, Branch C-1, Industrial Estate, Gulbarya.
- 4. Union of India represented by Secretary Secretary to Government, Department of Personnel & Training, Loknayak Bhavan, Khan Market, New Delhi.

... Respondets

[Shri G. SHanthappa ... Advocate]

This application having come up for admission before this Tribunal today, Hon'ble Vice-Chairman, made the following:

ORDER



1. Having heard both sides we notice the happy ending to the controversy pertaining to the termination of the service of the applicant as a Lower Division Clerk in Small Industries Service Institute. The applicant was appointed on on 17.1.1992 with effect from 30.12.1991. To his surprise his services stood terminated two months later by an order dated 23.3.1992 for want of vacancy. Thereafter he took up the matter with the department and also with the Staff Selection Commission ['SSC' for short] who was responsible for his appointment and got a good response from SSC. We notice that SSC wrote a letter as at Annexure A-5 dated 5.6.1992 pointing out that the termination of the services of the applicant was impermissible for the reasons mentioned in that letter. The department was advised to redeploy the applicant elsewhere where vacancies are available and to take such steps in that behalf.

2. We are now told that the applicant has been offered a posting at Dhanbad in Bihar which the applicant has gladly accepted the opportunity. Dr. M.S. Nagaraja for the applicant statesthat the above is the position and also produces a copy of the letter signifying acceptance of applicant's appointment as LDC in SISI, Dhanbad. In the circumstances this OA has become infructuous. The applicant who has now accepted the post of LDC in SISI, Dhanbad will take up his position at Dhanbad. He can of course pursue his efforts to get back to Karnataka as and when a vacancy arises. We also direct the department to bear in view if an occasion arises it is just and proper to repost the applicant to Karnataka. With these observations this application is disposed off.

TRUE COPY

SECTION OFFICER

CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL PORCH

MEMBER [A]

VICE-CHAIRMAN